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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of decision: 10.04.2018*

+ ITA 812/2017

ORIFLAME INDIA PRIVATE LIMITED Appellant

versus

ASSISTANT COMMISSIONER OF INCOME TAX

..... Respondent

+ ITA 813/2017

ORIFLAME INDIA PRIVATE LIMITED Appellant

versus

DEPUTY COMMISSIONER OF INCOME TAX..... Respondent

+ ITA 825/2017

ORIFLAME INDIA PRIVATE LIMITED Appellant

versus

ADDITIONAL COMMISSIONER OF INCOME TAX,

..... Respondent

Present: Mr.Himanshu Sinha and Mr. Bhuwan Dhoopar,
Advocates for petitioner.
Mr.Deepak Anand, Jr.Standing Counsel for Revenue.

CORAM:
HON'BLE MR. JUSTICE S. RAVINDRA BHAT



HON'BLE MR. JUSTICE A.K. CHAWLA

MR. JUSTICE S. RAVINDRA BHAT (OPEN COURT)

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1. The appeals are allowed.
2. For reasons, the judgment dated 10.4.2018 in ITA 811/2017 may be referred to.

S. RAVINDRA BHAT, J

A. K. CHAWLA, J

APRIL 10, 2018

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